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# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 17<sup>th</sup> OF JUNE, 2025

## MISC. CRIMINAL CASE No. 24689 of 2025

#### NAHRU KHAN

Versus

#### THE STATE OF MADHYA PRADESH

### Appearance:

Shri Makbool Ahmad Mansoori - Advocate for the petitioner.

Shri Vishal Singh Panwar- GA appearing on behalf of Advocate General.

Shri Amit Yadav, learned counsel for the respondent [R-2][OBJ].

#### <u>ORDER</u>

- 1. This is applicant's first application under Section 482 of BHARATIYA, NAGARIK- SURAKSHA SANHITA, 2023 / 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail, as he is apprehending his arrest in connection with Crime No.256/2025 registered at Police Station Mhow, District Indore (MP) for offence punishable under Section 64(2)(m), 308(2), 115(2),351(3), 123, 127, 3(5) of BNS, 2023 and Section 3/5 of the MP. Freedom of Religion Act, 2021.
- 2. Allegations against the applicant is that he was involved in the aforesaid case wherein the main allegation is against the husband of the prosecutrix and his family members.
- 3. Counsel for the applicant has submitted that otherwise also the prosecutrix has no objection if the present bail application is allowed and there are no criminal antecedents against the applicant. Hence, it is submitted that the application be allowed and he be released on anticipatory bail.
- 4. Counsel for the objector has also submitted that he has no objection if

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the present application is allowed.

- 5. Counsel for the respondent / State, on the other hand, has opposed the prayer and it is submitted that no case for anticipatory bail is made out looking to the allegations levelled against the applicant.
- 6. On due consideration of the rival submissions and perusal of the case diary and also the documents filed on record and also the fact that the main allegation appears against the husband of the prosecutrix and his family members, this Court is of the considered opinion that the custodial interrogation of the applicant is not necessary in the present case. In view of the same, applicant has made out a case for grant of anticipatory bail.
- 7. Accordingly, this application is allowed. It is directed that in the event of arrest, applicant shall be released on bail, upon his executing a personal bond in the sum of Rs.25,000/- (rupees twenty five thousand only) and furnishing one solvent surety in the like amount to the satisfaction of the Arresting Officer (Investigating Officer).
- 8. The applicant shall make himself available for interrogation by a Police Officer, as and when required. He shall further abide by the other conditions enumerated in Sub Section (2) of Section 438 of the Code of Criminal Procedure, 1973.

Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

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